(b) whether it is a fact that jute was supplied in 1975-76 by the Jute Corporation of India to Premchand Jute Mill and Shree Ram Jute Mill on credit despite the advice of the Committee of Operations;

(c) was any complaint received by Government that the jute was supplied on credit against the advice of the Committee of Operations; and

(d) if so, what action was taken?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) As on 30th June. 1980, the total outstanding was Rs. 73.22 lakhs against Premchand Jute Mill and Rs. 20.77 lakhs against Shree Ram Jute Mill.

(b) to (d). The dues against Premchand Jute Mill relate to the back to back arrangement which has been investigated by the Committee on Public Undertakings in their 12th Report (Sixth Lok Sabha) and 41st Report (Sixth Lok Sabha). The dues against Shree Ram Jute Mill relate to the sale of jute and mesta imported from Thailand. This has been investigated by the Committee on Public Undertakings in their 25th Report (Sixth Lok Sabha) and 1st Report (Seventh Lok Sabha).

अगस्त 1980 में आय कर के छापे

4696. **श्री फूल चन्द वर्मा:** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आय कर अधिकारियों द्वारा अगस्त, 1980 में मारे गए छापों में लगभग तीन लाख रुपये मूल्य के गहने हीरे तथा जेवरात और उनके सोदे से संबंधित अधिसंशी दस्तावेज प्राप्त हुए थे;

(ख) यदि हां, तो उन व्यापारियों के नाम क्या हैं तथा उनके विरुद्ध अब तक क्या कार्यवाही की गई है;

(ग) जनवरी, 1978 से सितम्बर, 1980 की अवधि के दौरान मध्य प्रदेश के इंदौर, देवास, उज्जैन और शाहजहानपुर के व्यापारियों तथा अन्य लोगों के यहां मारे गए छापों की कुल संख्या क्या है और उन व्यापारियों तथा फर्मों के नाम क्या हैं, जिनके यहां ये छापे मारे गए और इन छापों के क्या परिणाम निकले ; और

(घ) जिन व्यक्तियों और फर्मों में ये छापे डाले गए थे, उन से क्रमश: आयकर, सम्पत्ति कर तथा केन्द्रीय करों की बकाया राशि कितनी थी, तथा इस राशि की वसूली के लिए सरकार द्वारा अब तक क्या कार्यवाही की गई ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) महोदय, 1980 के अगस्त, के महीने में आयकर विभाग द्वारा ली गई तलाशियों के दौरान निम्नलिखित परि-सम्पत्तियां पकडी गई हैं :

	रु०
(i) नकदी	14,34,226
(ii) सोना-चांदी	1,99,900
(iii) जवाहिरात	21,40,977
(iv) अन्य परिसम्पत्तियां	15,78,871
जोड़	53,53,974

(ख) तलाशी में अन्तर्ग्रस्त व्यक्तियों की बड़ी संख्या को देखते हुए सभी के नामों को प्रस्तुत करना व्यवहार्य नहीं हो सकेगा । लेकिन, यदि माननीय सदस्य किसी मामले अथवा व्यक्ति विशेष के बारे में जानकारी प्राप्त करना चाहते हों तो उन्हें वह जानकारी प्रस्तुत कर दी जायेगी । इन मामलों में जांच पड़ताल चल रही है ।

(ग) तथा (घ). जनवरी, 1978 से सितम्बर, 1980 के बीच मध्य प्रदेश में इंदौर, देवास, उज्जैन तथा शाहजहांपुर, में 10 छापे मारे गए थे । छापों के परिणाम तथा व्यक्तियों, आदि की तरफ बकाया कर की रकम के सम्बन्ध में ब्यौरे, अनुबन्ध में दिए अनुसार हैं । सभा पटल पर रख गया । [ग्रंथालय में रखा गया । देखिए संख्या एल टी 1716/80]

A.I. aircraft not Properly Maintained

4697. SHRI RATANSINH RAJDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India aircrafts are not properly maintained and looked after;

(b) whether the complaints galore recorded in the logbook are totally ignored;

(c) whether emergency doors are often blocked by passengers and essential articles like life-jackets are not available and other services inside the aircraft are deteriorating day-by-day and articles are unserviceable; and

(d) what steps are contemplated to rectify the above lacunae and set things right?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (c). Air India aircraft are properly maintained and all snages reported are attended to. Essential articles and safety equipment are always available on the aircraft and these are maintained to the highest possible standards.

(d). Does not arise.

Payment to Airlines Official

4698. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to a press report published in the 'Indian Express' dated 1st August, 1980 that a hundred thousand dollar amount was paid to an airline official to prevent the Indian Parliament from censoring Mc Donnal Douglas Company; and

(b) facts and action taken in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Yes, Sir.

(b). The question of the alleged payment of one hundred thousand dollars to Airlines official was raised in 1969 and after preliminary investigation by Indian Airlines, Ministry of Tourism and Civil Aviation had asked the Central Bureau of Investigation (CBI) to investigate the same. The C.B.I. after investigation had also filed a suit against Capt. R. P. Huilgol of Indian Airlines in the Court at Delhi. However, the Court held that the prosecution failed to bring home the charges and, therefore, the accused was acquitted. The C.B.I. did not consider it necessary to go in appeal against the said judgement.

कोका बीन और कोका पाउडर का निर्यात

4699. श्री कुम्भाराम आर्य : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) राज्य निर्यात निगम/राज्य व्यापार निगम तथा निर्यातकर्त्ताओं ने 16 जून, 1980 के पश्चात् अब तक देशवार कितनी-कितनी मात्रा में 'कोका बीन' और 'कोका पाउडर' का निर्यात किया है ;